

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 122

IA(I.B.C)/173(CH)2021

In

CP(IB) No. 366/Chd/Hry/2018

(Admitted)

IN THE MATTER OF:

Jatinder Verma & others

..Petitioners-Operational Creditor

Versus

Vatsin Infrastructure Limited

... Respondent-Corporate Debtor

Under Section: 9, 33(1)(b)(i) to (iii) r/w Sec 33(3), IBC 2016

Order delivered on 16.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 28.05.2024.

Sd/-
Court Officer